

cause title be placed on record well before the next date of hearing. Accordingly, **IA 2688 of 2024** is **allowed** and **disposed of** in the aforesaid terms.

CP(IB) 906(MB)2022

Present:- Counsel, Akshay Sawant a/w. Mithilesh Chalke appeared for the Applicant/vPetitioner through VC.

It has been pointed out that the report of the RP filed u/s 99 of the Code, 2016 has been submitted by way of an Application bearing no. IA 2451 of 2024 which was allowed vide order dated 17.05.2024. None present on behalf of the Personal Guarantor nor any reply/objection against the report of the IRP has been filed. **The registry is directed** to issue notice to the Personal Guarantor intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to the Court Notice, the Petitioner is also directed to issue notice to the Personal Guarantor intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file an affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. List this matter on **06.09.2024**.

Further, the Personal Guarantor is directed to file reply/objection, if any, against the report of the IRP within a period of three weeks on receipt of the court notice, by serving an advance copy on the other side at least two days before the next date of hearing on **06.09.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)